

Indian Partnership (Kerala Amendment) Act, 1973

25 of 1973

CONTENTS

1. Short Title, Extent And Commencement
2. Substitution Of New Schedule For Schedule I

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An Act to amend the Indian Partnership Act, 1932, in its application to the State of Kerala. WHEREAS it is expedient to amend the Indian Partnership Act, 1932, in its application to the State of Kerala; Be it enacted in the Twenty-fourth Year of the Republic of India as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Indian Partnership (Kerala Amendment) Act, 1973.
- (2) It extends to the whole of the State of Kerala.
- (3) It shall come into force at once.

2. Substitution Of New Schedule For Schedule I :-

For Schedule I to the Indian Partnership Act, 1932 (Central Act 9 of 1932), the following Schedule shall be substituted, namely:-

SCHEDULE I

Maximum Fees

[See sub-section (1) of section 71]

Document or act in respect of which the fee is payable	Maximum fee
(1)	(2)
Statement under section 58	Fifteen rupees
Statement under section 60	Five rupees
Intimation under section 61	Five rupees
Intimation under section 62	Five rupees
Notice under section 63	Five rupees
Application under section 64	Five rupees

Inspection of the Register of Firms under sub-section (1) of section 66	Two rupees for inspecting one volume of the Register
Inspection of documents relating to a firm under sub-section (2) of section 66	Two rupees for the inspection of all documents relating to one firm
Copies from the Register of Firms	Fifty paise for each hundred words or part thereof."